

ITEM NO.8

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3112/2024

(Arising out of impugned final judgment and order dated 29-01-2024 in WPC No. 1655/2019 passed by the High Court Of Delhi At New Delhi)

M/S EXCEL RASAYAN PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.30077/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Abhishek A Rastogi, Adv.
Mr. Ajay Singh, Adv.
Mr. Shubham Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 However, the issuance of notice by this Court shall not be construed either by the parties or by the High Court as a restraint on the High Court for the disposal of the main petition, including WPC No 1655 of 2019, under Article 226 of the Constitution

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR